

(a) whether the Central Government have received any plan from the Assam Government for development of Plain Tribals, Scheduled Castes and other Backward Classes;

(b) if so, the details thereof; and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) Yes, Sir. The Assam Government have sent their draft Fifth Five Year Plan for the development of Scheduled Castes, Scheduled Tribes and other Backward Classes.

(b) The State Government has drawn up an integrated programme for the Development of Backward Classes indicating flow of funds from sectoral programmes to the backward communities. The proposals highlight the resettlement of shifting cultivators, preparation of a regular record of rights as a part of the land reforms programmes, development of forestry through rubber plantations in selected areas, communications, health services in tribal blocks, educational programmes to cover 100 per cent enrolment of children under the Minimum Needs Programme and provision of residential primary schools in the most sparsely populated areas, hostels for middle schools and comparatively less sparsely populated areas, stipends, scholarships for all students belonging to backward classes and residential accommodation for teachers. Also, the State Government propose to formulate programmes for the most backward classes among the scheduled castes such as scavengers, flayers, tanners, etc.

(c) The plans submitted by the State Government are under the consideration of the Planning Commission.

Central Intelligence Bureau Report on Law and Order situation in the country

127. **SHRI BIPINPAL DAS:**

DR. R. K. CHAKRABARTI:

SHRI HARSH DEO MALAVIYA:

SHRI ROSHAN LAL:

SHRI DHARAMCHAND JAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Intelligence Bureau has failed to supply timely report to Government on the law and order situation in the country; and

(b) whether any action has been taken against the defaulting officers?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No, Sir.

(b) Does not arise.

Attack on Harijans in Gonda and Alwar Districts

128. **SHRI O. P. TYAGI:**

SHRI J. S. ANAND:

SHRI BHUPESH GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Harijan villages were recently set on fire in Gonda and Alwar districts;

(b) if so, what action Government have taken against the culprits; and

(c) what measures Government have taken to safeguard the life and property of Harijans in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) According to information received from the Government of Uttar Pradesh, some persons including members of Backward Classes and Scheduled Castes, who hailed from districts Ballia, Azamgarh and Bahraich of Uttar Pradesh as also from some parts of Bihar, came to village Achalnagar within the jurisdiction of Itiathok P.S., district Gonda in January, 1974. They constructed thatched huts on an uncultivated piece of land. Some Thakurs of the village claimed that the land in question belonged to them. On the morning of the 26th March, 1974, a group of persons was alleged to have raided and set on fire seventy-nine huts belonging to members of Backward Classes and Scheduled Castes. The

police reached the spot the same afternoon and registered a case. Five accused persons have been arrested and arms licences of 7 persons have been seized. In order to prevent a further breach of peace, the land in dispute has been attached U/S 145 Cr. P.C. The police force in the locality has been strengthened to ensure that there is no clash between the two parties. The Station Officer, P.S. Itiathok has been placed under suspension for failure in taking adequate preventive action while the second Officer and Head Moharir have been transferred to the lines. Steps are also being taken for a complete overhaul of the Thana staff of the police station.

Facts in regard to the alleged incident in district Alwar, Rajasthan are being ascertained from the State Government.

(c) Attention in this connection is invited to the answer given in this House to Unstarred Question No. 95 on the 21st February, 1974.

Setting up of a development authority for backward areas

129. SHRIMATI SARASWATI PRAHDAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government propose to set up a development authority for backward areas; and

(b) if so, the constitution and composition of the proposed authority with the location of headquarters?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI Z. R. ANSARI): (a) A proposal to set up an Area Development Agency has been referred to a Committee set up in the Planning Commission with a view to examining the question of evolving a strategy for development of backward areas for reducing inter-State disparities. The report of the Committee has not been finalised.

(b) Does not arise.

130. [Transferred to the 29th April, 1974.]

Research Centre for Mechanical Engineering

131. SHRI S. KUMARAN: Will the Minister of INDUSTRIAL DEVELOPMENT

AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have taken a decision on the location of research centres for mechanical engineering; and

(b) if so, the places where the proposed centres would be set up?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b) The Council of Scientific and Industrial Research have included the setting up of Mechanical Engineering Research Development Organisation (MERADO)/Extension Centres in Kerala, Gujarat, U.P. and Rajasthan in the Fifth Five Year Plan proposals of the CSIR. At present, the details for setting up a MERADO type Centre in Kerala are under study.

Expenditure on deployment of CRP and BSF units in different States

132. SHRI H. S. NARASIAH. Will the Minister of HOME AFFAIRS be pleased to state the expenditure incurred by the Central Government in deploying CRP and BSF units in States during the year 1973-74?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): The information is being collected and will be laid on the Table of the House.

Collection of Licence fee for Radio/Transistor sets

133. SHRI SHYAMLAL GUPTA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the amount collected during the last three years in each State towards licence fee for radio and transistor sets;

(b) the number of unlicensed sets detected during the above period in each State;

(c) the amount on account of penalty collected in this behalf; and

(d) what is the present machinery to check the sale of unlicensed radio/transistor sets?